

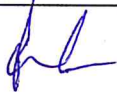
NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 24.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.189/9/HDB//2017
NAME OF THE COMPANY	Pelican Rubber Ltd
NAME OF THE PETITIONER(S)	Duncan Engineering Ltd
NAME OF THE RESPONDENT(S)	Pelican Rubber Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
ARVIND KUMAR AGARWAL	ADVOCATE	arvind.vakil@gmail.com 9246191415	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Heard, Mr.Aravind Kumar Agarwal, the Learned Counsel for the Petitioner, requested to post the case for getting necessary instructions in the matter, as the Bench was raised objections about the maintainability in the light of Hon'ble Supreme Court Judgement in Mobilex, Innovations V/s Kirusa Software case.

The Petitioner is granted a liberty to file Rejoinder well before the next date of hearing and serve a copy to the other side.

Case is posted to 07-11-2017.


Member (T)


Member (J)